

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON MONDAY, THE 19TH MARCH, 2007 AT 2.00 P.M.

I. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

II. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE.

1. A MINISTER to lay on the Table the Excise and Taxation Department Notification No. S.O. 117/H.A.6/2003/S.60/2006, dated the 29th December, 2006, regarding the Haryana Value Added Tax (Amendment) Rules, 2006, as required under section 60 (4) of the Haryana Value Added Tax Act, 2003.
2. A MINISTER to lay on the Table the Town and Country Planning Department Notification No. DS-II-07/2717, dated the 29th January, 2007, regarding the Haryana Development and Regulation of Urban Areas (First Amendment) Rules, 2007, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975.
3. A MINISTER to lay on the Table the Personnel Department Notification No. G.S.R.4/Const./Art.320/2007, dated the 27th February, 2007, regarding the Haryana Public Service Commission (Limitation of Functions) Amendment Regulations, 2007, as required under Article 320(5) of the Constitution of India.
4. A MINISTER to lay on the Table the Report of Commission of Inquiry (G.C. Garg Commission) Relating to clash between industrial workers and Police at Gurgaon on 25.7.2005 alongwith Memorandum, as required under sub-section (4) of section 3 of the Commission of Inquiry Act, 1952.

III. LEGISLATIVE BUSINESS

1. The Punjab Village Common Lands (Regulation) Haryana Amendment Bill, 2007. A MINISTER to introduce the Punjab Village Common Lands (Regulation) Haryana Amendment Bill;
to move that the Punjab Village Common Lands (Regulation) Haryana Amendment Bill be taken into consideration at once;
Also to move that the Bill be passed.
2. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2007. A MINISTER to introduce the Haryana Development and Regulation of Urban Areas (Amendment) Bill;
to move that the Haryana Development and Regulation of Urban Areas (Amendment) Bill be taken into consideration at once;
Also to move that the Bill be passed.

3. The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill, 2007.
- A MINISTER
- to introduce the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill;
- to move that the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill be taken into consideration at once;
- Also to move that the Bill be passed.

IV. BUDGET FOR THE YEAR 2007-2008.

GENERAL DISCUSSION on the Budget Estimates for the year 2007-2008.

CHANDIGARH :

THE 16TH MARCH, 2007.

SUMIT KUMAR

SECRETARY.